

remaining 143 are at various stages of processing.

(c) and (d). Two applications have been received for setting up of industries in Parbhani Distt. out of which one has been disposed of and other one is under processing.

[English]

Units of Tyre Corporation of India

2104. SHRIN. DENNIS: Will the PRIME MINISTER be pleased to state:

(a) the names of places where Tyre Corporation of India is running its manufacturing units; and

(b) the number of persons employed in these units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Tyre Corporation of India Ltd. has the following 3 manufacturing units:-

- (i) KANKINARA WORKS - Tyre Division situated at Kankinara, Dist. 24, Parganas West Bengal.
- (ii) RECLAIMED RUBBER UNIT situated at Kalyani, Dist. Nadia.
- (iii) INDUSTRIAL RUBBER PRODUCTS UNIT situated at Boliaghata, Tangra, Calcutta.

(b) 3243 persons are employed in the aforesaid manufacturing units.

Forums/Commissions for redressal of consumer grievances

2105. SHRI ATAL BIHARI VAJPAEE:
SHRI LAL K. ADVANI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Supreme Court had directed on August 5, 1991 that District Forums and State Commissions for redressal of consumer grievances be set up in all the State and Union Territories;

(b) the States where such District Forums and also the State Commissions have now been working with no arrears and the consumers are getting prompt redressal there;

(c) whether there is any monitoring mechanism in the State which oversees the working of district centres; of not, the reasons therefor; and

(d) the names of State where such Forum/Commissions are not functioning satisfactorily and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir.

(b) A list of States/Union Territories where State Commissions and District Forums are functioning is given in the Statement below.

(c) Supreme Court in its Order dated 5th August, 1991 has directed the States Commissions to oversee the functioning of District Forums.

(d) Central Government has received few complaints from Rajasthan, Uttar Pradesh and Karnataka on the unsatisfactory functioning of some of the District Forums. The State Governments have been asked to take appropriate action in the matter.

STATEMENT*Position of Implementation of Consumer Protection Act, 1986 as on 15-11-1991*

<i>State/UT</i>	<i>Position of SC</i>	<i>No. of Districts</i>	<i>No. of DFs</i>
1	2	3	4
Andhra Pradesh	F	23	23 F
Arunachal Pradesh	F	11	11 F
Assam	F	23	14 F 9 N
Gujarat	F	20	20 F
Bihar	F	39	39F
Goa	F	2	2 F
Haryana	F	13	2 F
Himachal Pradesh	F	12	1 F 11N
Karnataka	F	20	4 F 16N
Kerala	F	14	3 F 11 N
Madhya Pradesh	F	45	45 F
Maharashtra	F	31	30 F
Manipur	N	8	8 N
Meghalaya	N	5	5 N
Mizoram	F	3	3 F
Nagaland	N	7	7 N
Orissa	F	13	13 F
Punjab	F	12	12 F

<i>State/UT</i>	<i>Position of SC</i>	<i>No. of Districts</i>	<i>No. of DFs</i>
1	2	3	4
Rajasthan	F	30	30 F
Sikkim	N	4	4 N
Tamil Nadu	F	21	21 F
Tripura	F	3	3 F
Uttar Pradesh	F	63	63 F
West Bengal	F	17	3 F 14 N
Andaman & Nicobar	F	2	2 F
Chandigarh (UT)	F	1	1 F
Dadra & Nagar Haveli	F	1	1 F
Delhi	F	1	1 F 1 N
Daman & Diu	F	2	2 F
Lakshadweep	F	1	1 F
Pondicherry	F	1	1 F

SC : State Commission

DF : District Forum

F : Functioning

N : Notified

Technology Transfer Agreements

2106. SHRI PRITHVIRAJ D. CHAVAN:
Will the PRIME MINISTER be pleased to state:

(a) whether a number of technologies and processes have been licensed to Indian Industries by the Department of Space;

(b) the total number of technology trans-